

**CC No. 256/2019**  
**FIR No. 03/2013**  
**PS ACB**  
**State Vs. Mohd. Afzal**

**07.09.2020**

The present matter is being taken up today through video conferencing pursuant to order No. E-10559-10644 /Power Gaz/RADC/2020 Dated, 28.08.2020 of Ld. District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide various office orders of Hon'ble High Court of Delhi and District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on Cisco Webex Platform through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and other relevant circulars.

Present **(through Video conference)**:

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : Accused in person with Counsel Sh. Raj Kamal Arya.

In this case, the questions which are to be asked from the accused in his statement are ready and were emailed to the Counsel for the accused more than one week ago from today. However, physical presence of the accused is necessary for his answers to be recorded.

**Put up for statement of accused on 08.09.2020. Let the accused and his counsel appear physically before the Court so that the questions can be directly asked from the accused and he can respond to those questions in the Court.**

A copy of this order be supplied to the Ld. Prosecutor; accused; Ld. Counsel for the accused; as well as to the IO, through e-mail/WhatsApp. A copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH  
'Date: 2020.09.07 11:06:37 +05'30



**(Dig Vinay Singh)**  
Special Judge (PC Act) ACB-02  
Rouse Avenue Courts, New Delhi  
07.09.2020 (r)

State Vs.	Prasanto Mandal S/o Nira Pada Mandal
FIR No.	36/2018
PS	Dwarka South

**07.09.2020**

The present matter is being taken up today through video conferencing pursuant to order No. E-10559-10644 /Power Gaz/RADC/2020 Dated, 28.08.2020 of Ld. District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide various office orders of Hon'ble High Court of Delhi and District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on Cisco Webex Platform through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and other relevant circulars.

Present **(through Video conference)**:

: Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.

None for the applicant.

This application seeking release of accused Prashanto Mandal S/o Nira Pada Mandal on personal bond in FIR No. 36/2018 has been filed by DLSA Counsel Sh. Alok Vajpayee, Remand Advocate. The application has been received through e-mail on the e-mail id of the Court.

**Put up this application with the file on 10.09.2020 (through video conferencing).**

A copy of this order be supplied to the Ld. Prosecutor; accused; Ld. DLSA Counsel for the accused; as well as to the IO, through e-mail/WhatsApp. A copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH

'Date: 2020.09.07 11:07:26 +05'30



**(Dig Vinay Singh)**  
Special Judge (PC Act) ACB-02  
Rouse Avenue Courts, New Delhi  
07.09.2020 (r)